

1	2	3	4	5
22.	Tamil Nadu	937	0	8
23.	Tripura	204	309	0
24.	Uttar Pradesh	471	3126	1740
25.	, West Bengal	3293	4497	0
26.	A&N Islands	22	70	0
27.	Chandigarh	0	0	0
28.	Delhi	550	82	0
29.	Dadra & Nagar Haveli	0	0	0
30.	Daman & Diu	6	0	0
31.	Lakshadweep	6	1	0
32.	Pondicherry	0	29	0
Total		34750	28157	7452
Gross Total		70359		

### Dealer Selection Board

3706. SHRI RAJ NARAIN PASSI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is a provision to nominate any member of SC/ST in the Dealer Selection Boards;

(b) if so, the details thereof;

(c) whether the Government are aware that no SC/ST member has been nominated in the Dealer Selection Boards of Uttar Pradesh during 1994-95;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) to (e) At present the composition of Dealer Selection Boards is as under:

A retired Judge of the High Court/  
District Court — Chairman

An Officer not below the rank of  
Chief Manager of one/concerned  
Oil Company. — Member

An Officer of the rank of  
Chief Manager of another  
Oil Company

— Member

From 1.1.1993 the composition of the Dealer Selection Boards, which were then known as Oil Selection Boards (OSB), was as under:

- (i) A retired Judge of High Court — Chairman
- (ii) A representative of SC/ST/  
other weaker Sections. — Member
- (iii) A prominent public figure — Member

As far as Uttar Pradesh is concerned, an OSB was constituted in 1993 with the above constitution. However, in March, 1994, the OSB for Uttar Pradesh was reconstituted and set up initially with a Chairman and a Member from the category mentioned at (iii) above. The other Member pertaining to category (ii) above was to be appointed subsequently. The tenure of the Board was for "two years or until further orders, whichever is earlier". The tenure of this Board expired on 8.3.1996. A minimum of two members was to constitute the quorum of the Board.

#### **Availability of Creches**

3707. SHRI BASUDEB ACHARIA:  
SHRI SUNIL KHAN:  
SHRI BIKASH CHOWDHURY:  
DR. ASIM BALA:

Will the Minister of LABOUR be pleased to state:

(a) the number of creches operating in the Tea plantations in different States during 1996;

(b) the total number of children admitted in these creches in each States;

(c) the total wages paid to the employees of the creches in these States; and

(d) the total expenditure incurred to look after these children excluding the wages of the employees working in them?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) to (d) Provision for creches has been made obligatory on the employer under the Plantation Labour Act, 1951. Every plantation employing 50 or more women workers including women workers employed by any contractor on any day of the proceeding 12 months or where the number of children of women workers is 20 or more the employer shall provide and maintain suitable rooms for the use of children of such women workers.

In the State of Tamil Nadu the total wages paid to the employees, according to the State Government is 72.04 lakh and the total expenditure incurred to look after these children excluding the wages of employees working in them is Rs. 3.17 crore.

As per the information available with labour Bureau, Shimla, a statement showing the total number of creches and number of children admitted during 1996 is attached.

#### **Statement**

##### *Statement showing the Statistics relating to Creches in Tea Plantations*

Year	1995		1996		1997 (P)	
	Total No. of Creches in Tea Plantations	No. of Children Admitted	Total No. of Creches in Tea Plantations	No. of Children Admitted	Total No. of Creches in Tea Plantations	No. of Children Admitted
1	2	3	4	5	6	7
Assam	4800	28408	4925	20792	②	②
Himachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil
Karnataka	8	276	7	342	8	624